

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

VACATION BENCH

**Item No.101
IB-771/PB/2018**

IN THE MATTER OF:

M/s. Capri Global Capital Ltd.

...PETITIONER

Vs.

M/s. Value Infratech India Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

**Order delivered on 24.06.2022
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI AVINASH K. SRIVASTAVA, HON'BLE MEMBER (TECHNICAL)

For the IRP

**:Mr. Rishabh Jain, Advocate and
Mr. Gaurav Katiyar, IRP in person.**

ORDER

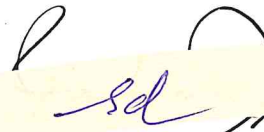
IA/2811/2022

This is an application under Section 60(5) of the IB Code 2016 read with Rule 11 of the NCLT Rules 2016 for seeking handover of records, documents, information etc. from the erstwhile Liquidator of the Corporate Debtor.

We have heard the submissions made by the Ld. Counsel. Let notice be served on the Respondent. Respondent is directed to appear and file his reply in this matter within two weeks. Post this matter after two weeks. List the matter on **19.07.2022**.



**(Avinash K. Srivastava)
Member (T)**



**(P.S.N Prasad)
Member (J)**